

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **23.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

Application No : -
Petition No : CP(IB)/104(CHE)2020
Name of Petitioner : Shriram City Union Finance Ltd
& Vs
Name of Respondent : Marg Ltd
Section : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Mr. R.Umashankar, Ld. Counsel for Petitioner.
Ms.Ramya, Ld. Counsel for Respondent.

Ld. Counsel for the Petitioner submits that the proposal was placed before the Board, but the Board asked for a better proposal.

Ld. Counsel for the Respondent submits that the proposal needs approval from the government and Respondent expects the approval in six weeks' time.

At joint request and as last opportunity, list the Petition for reporting settlement / hearing on **30.08.2024 (Physical Hearing)**.

-sd-

**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**